

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.10428/2023

(Arising out of impugned final judgment and order dated 02-03-2023 in CRLA No. 849/2018 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

JAGATPAL VERMA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 152059/2023 - EXEMPTION FROM FILING O.T.)

Date : 03-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s)

Mr. Ashutosh Kumar Mishra, AOR

Mr. Arghay Ajay Gautam, Adv.

Mr. Rishabh Shukla, Adv.

Ms. Anjali Rawat, Adv.

Ms. Radhika Goel, Adv.

For Respondent(s)

Mr. Shaurya Sahay, Adv.

Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent – State of U.P. seeking four weeks adjournment for filing counter affidavit, the matter is adjourned for four weeks.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)

COURT MASTER (NSH)